

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 54995 of 2014

[Arising out of Order-in-Appeal No. LUD-EXCUS-000-APP-171-14-15 dated 25.06.2014 passed by the Commissioner (Appeals), Central Excise, Chandigarh]

M/s Eon Electric Limited

(previously M/s Indo Asian Fusegear Ltd.)
Bye Lane, Nakodar Road, Jalandhar,
Punjab-144040

.....Appellant

VERSUS

**Commissioner of Central Excise,
Chandigarh-I**

Central Revenue Building, Plot No.19
Sector-17C, Chandigarh-160017

.....Respondent

APPEARANCE:

None for the Appellant

Shri Yashpal Singh, Authorized Representative for the Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO.60873/2025

DATE OF HEARING: 18.07.2025

DATE OF DECISION: 18.07.2025

P. ANJANI KUMAR:

None for the appellant nor any request for adjournment has been received from the appellant/ counsel for the appellant. Perusal of the previous order dated 24.05.2024 shows that the counsel has withdrawn his Vakaltnama and fresh hearing notice has been issued

and vide Order dated 24.04.2025 also again a fresh hearing notice has been issued despite that no one has appeared today. As the case pertains to the year 2014, it appears that the appellants are not interested in pursuing their appeal. Hence, the appeal is dismissed for non-prosecution with the liberty to the appellants to seek restoration by moving appropriate application giving sufficient reasons for non-appearance.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

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